

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-321/2013

In the matter of :
Pasco Software 1 Park Ltd.

....PETITIONER

SECTION :
Under Section 101-104

Order delivered on 17.10.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

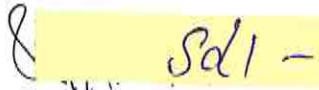
DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Rupesh Gupta, Advocate
For the Respondent/Corporate Debtor :

ORDER

Due to paucity of time, the matter was not able to be taken up and hence, with the consent of the parties, the same is adjourned to ~~11.12~~ 17.10.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
17.10.2017